

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP NO. 69/2000
IN
OA NO. 1975/1993

15

New Delhi, this the 18th day of August, 2000

Hon'ble Mr. Justice Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (A)

Shri Pramod Prakash

(By Advocate Mrs. Meenu Main**eo**) Petitioner

—VERSUS—

1. Sh. S.P. Mehta
General Manager
Northern Railway
Baroda House
New Delhi.
2. Shri Rakesh Chopra
Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

..... Respondents

(By Advocate Sh. M.K. Gaur, proxy counsel for Sh.
R.P. Aggarwal.)

O R D E R (ORAL)

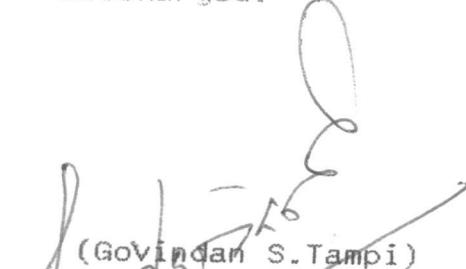
By Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)

Heard the counsel for the petitioner and the respondents. In the OA, it was directed that the petitioner's salary, in the scale of 1400-2300 reduced to Rs. 1640 from Rs. 1680/-, should be restored with all consequential benefits. It is stated in the compliance affidavit that the Authorities concerned were instructed to pay the amount which ever is due to the petitioners on account of the cancellation of the orders dated 15-9-92 and 24-8-93, in terms of the order of the Tribunal. Learned counsel for the petitioners submits that the petitioners had not received any amount so far.

CR

2. In view of the statement made by the respondents in the compliance affidavit, we find compliance of the order. If the Authorities have not paid the amount so far to the petitioner as stated in the compliance affidavit, we direct the respondents to pay the same within a period of one week from today obtaining receipt from the petitioner. If the amount is not paid as directed, it is open to the petitioner to revive the contempt petition.

3. The CP is accordingly closed. Notices discharged.


(Govindan S. Tampi)
Member (A)

/vikas/


(V. Rajagopala Reddy)
Vice Chairman (J)